

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO.1**  
**MUMBAI BENCH**

**Item No.5**

**CA 262/2024 IA 83/2024 CA 131/2024**

**In CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.08.2024**

**NAME OF THE PARTIES:UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES LTD.**  
**& ORS.**

Rule 11 of NCLT, 241- 242 of companies Act, 2013.

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**ORDER**

1. Abhay Chavan is present for SEBI in IA83/2024.
2. Drishti Das and Mr. Devvanshu Jaswani is present for ILFS in IA83/2024.
3. Shyam Kapdia is present for Respondent in CA 131/2024.
4. Mr. Kuber Dewan, Adv., Mrs. Neeharika Aggarwal, Adv., Mr. Kaustubh Srivastava, in CA 262/2024 for Respondent No. 1 are present.

**CA262/2024**

1. This is an application seeking direction to IL &FS for execution of definitive agreements before Regulatory Authorities in relation to Asset

sale transaction, which has also received approval from the applicable authorities. The Ld. Counsel for IL& FS seeks some time to place on record their say.

2. The IL &FS is directed not to create any Third-Party interest in the subject matter property under the sale agreement to be executed until the next date of hearing.
3. List on **19.08.2024**.

**IA 83/2024**

1. Heard counsel for both sides
2. The matter is **Reserved for Orders**.

**CA 131/2024**

1. List the matter on **23.08.2024**.

**IA187/2024**

1. Ld. Counsel for the Applicant submits that an inadvertent error crept in the daily order dated 30.07.2024 passed in CA 187/2024 of CP 3638/2018, wherein at para 4 the date '31.03.2013' have been erroneously written as '31.03.2023'. Thus, submits that the said inadvertent error needs to be modified to this extent. In that view of the matter, we modify the para 4 of the order dt. 30.07.2024, passed in CA 187 of 2024, as follows:

**“In line 4 of paragraph 2 under CA 187/2024 on page 2 of the Order, replace “31.03.2013” with “31.03.2014”.**

2. Rest of the order dt. 30.07.2024, passed in CA 187/2024, shall stand unaltered. The above observations shall form part of the order dt. 30.07.2024, passed in CA 187/2024.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Prjaktu

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**